THE NATIONAL LAW INSTITUTE UNIVERSITY, BHOPAL

DRAFTING EXERCISE BROCHURE

CCJC × CADR

NLIU - SARAF AND PARTNERS

ADVANCE CERTIFICATE PROGRAMME

on

COMMERCIAL ARBITRATION

in association with

SARAF AND PARTNERS
LAW OFFICES

ABOUT NLIU

National Law Institute University, Bhopal (NLIU), was established under the Rashtriya Vidhi Sansthan Vishwavidyalaya Adhiniyam, by Act No. 41 of 1997 enacted by the Madhya Pradesh State Legislature. NLIU is recognized by the University Grants Commission and the Bar Council of India.

The university was established to fill the gap and provide the most modern legal education through multidisciplinary teaching and training of newer skills needed for the profession. Over the years, NLIU has been designing and delivering courses with a view to enhance the ability and capacity of the students, members of the faculty and other participants in addressing and resolving problems under the framework of law.

ABOUT CCJC

The Civil and Criminal Justice Cell (CCJC), National Law Institute University, Bhopal, is a dedicated cell focused on litigation strategy and dispute resolution.

It is dedicated to simplifying complex civil and criminal laws and impart practical legal education to law students by organizing workshops, conducting lectures and competitions.

ABOUT CADR

The Centre for Alternative Dispute Resolution, NLIU Bhopal, is a student committee dedicated to ADR activities at NLIU. It conducts various internal and external ADR competitions, including Asia's oldest mediation tournament.

It has been a pioneer in cultivating a culture of dialogue, negotiation and scholarship in dispute resolution at NLIU.

ABOUT SARAF & PARTNERS

Saraf & Partners is a contemporary, full-service law firm with established standing in commercial litigation and arbitration, including international and domestic arbitrations under major institutional rules, annulment and enforcement proceedings before Indian courts, and civil, commercial and insolvency-linked disputes across infrastructure, energy, technology and financial services.

SARAF AND PARTNERS
LAW OFFICES

THE DRAFTING EXERCISE

I THE FORMAT

The drafting exercise will take the form of a fact-based problem-solving assessment. Drawing on the facts and issues set out in the problem, participants will be required to determine and prepare the appropriate legal draft(s) as their proposed solution.

II THE CASE RECORD

Participants will receive the case record three to four days before the offline sessions at National Law Institute University, Bhopal. The exercise will test their ability to apply the concepts and principles covered during the virtual sessions to a practical scenario.

III EVALUATION & RESULTS

All submissions will be evaluated by Saraf & Partners, and the results will be announced on the final day of the course, i.e. 15th November, 2026

ROUND TABLE CONFERENCE

Round Table Conference: India's Pro-Arbitration Framework: Reality or Aspiration?

Every registered participant of gets complimentary access to this round table to be held on **15th November 2026 at NLIU Campus.**

Good drafting starts with knowing how clauses and pleadings fare in practice. The round table looks at how arbitration agreements are enforced, what courts and tribunals do with them, and what happens to awards afterwards. These are the questions that decide how an arbitration clause or application should be drafted.

Speakers

- Mr. Anirudh Gandhi, Partner, Saraf & Partners
- Hon'ble Justice Tejas Karia, Delhi High Court
- Three senior legal counsel from leading multinational corporations

Session I | 12:00 PM – 1:30 PM

Initiating Arbitration: Court Intervention, Interim Reliefs and Procedural Efficiency

- Giving effect to the arbitration agreement: referral, appointment of arbitrators, non-signatories and stamping objections
- Interim relief from courts, tribunals and emergency arbitrators
- Timelines, jurisdictional challenges and delay
- Why businesses choose or avoid India as a seat, compared with Singapore, London, Hong Kong and Paris

ROUND TABLE CONFERENCE

Session II | 2:30 PM – 4:00 PM

Post-Award Challenges: Judicial Review, Enforcement and Finality of Arbitral Awards

- Challenges to awards, public policy and patent illegality
- Finality against fairness, including an appellate arbitral mechanism
- Enforcement of domestic and foreign awards
- Confidence in India as a seat of arbitration

ADMISSION

Eligibility

The Course is open to individual participants pursuing either the 3-year LL.B or 5-year LL.B Programmes. Participants must be present at NLIU Bhopal on 14th and 15th November 2026

The Registration fee of the event is ₹3,500 (inclusive of accommodation)

Process of Registration

Registrations must be made through the official registration form: **link**

Aditionally payment of the registration fees should be done via the ERP portal on the official website of NLIU.

Participants must provide their full name, institution, course and year of study, email address and contact number. The last date for registration is 11:59 PM, 09th November 2026. Seats are limited and confirmed on a first- come, first-served basis.

AWARDS AND PRIZES

Category	Details
Winners	Cash prize of ₹20,000, along with an internship opportunity at Saraf and Partners.
Runners-up	Cash prize of ₹12,000, along with an internship opportunity at Saraf and Partners.
Certificates of Merit	Awarded to recognise outstanding performance in the draft submission and Evaluation round.

CONTACT US

Civil and Criminal Justice Cell

ccjc@nliu.ac.in

Centre for Alternative Dispute Resolution

cadr@nliu.ac.in

PROF. (DR.) S SURYAPRAKASH
VICE-CHANCELLOR, NLIU, BHOPAL

MS. DIVYA SALIM
FACULTY-IN-CHARGE, CCJC

PRIYANSHU DANU
CONVENOR, CCJC
+91 9723624226

KRISHIV NARULA
CONVENOR, CADR
+91 9810579527